

Mata Sundri Road, Mirdard Road, Kamla Market Gali Pipal Mahadev.

Lampur Road, Narela, Narela Railway Road, Narela, Bawana Chowk, Prem Nagar, Kirari Road.

Fasal Road, Himmat Garh, both sides of G B Road, Paharganj Main Bazar, Amrit Kaur Mkt., back side of Panchkuian Road, Rattan Veg Mkt., Arakashan Road, Sadar Thana Road, Nanakpur Gowshala Road, Sadar Thana Road towards Paharganj Chowk Rd, Light Chunna Mandi Pharganj, Chitra Gupta Road, Old Rohtak Road, Azad Market, Ram Bagh, Roshanara road, Main Bazar, Subzi Mandi from clock Tower to Ice Factory Chandrawal Road, Malka Ganj, Pratap Nagar, Pahari Dhiraj, Deputy Ganj, Phoota Road, Mata Shera Market, Shivaji Road, Bahardurgarh Road.

Sarita Vihar, Lajpat Nagar, Central Market, Amar Colony, Kalkaji, NDSE, Part-I & II.

Sultanpuri, Nangloi, Mangolpuri, Najafgarh, Palam, Nasirpur.

Delhi Development Authority :

(c) Regular programmes are made from time to time to remove encroachments from land all over Delhi.

New Delhi Municipal Council :

1. Vegetable Market Sarojini Nagar.

[English]

Deep Sea Fishing

883. SHRI KODIKKUNNIL SURESH : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether the Government of India have received any memorandum from Kerala Government for re-consideration of Deep Sea Fishing; and

(b) if so, the details thereof and action taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) and (b) Government of Kerala alongwith other Coastal State Governments, had represented to disallow the operations of vessels under Joint Venture etc. under the New Deep Sea Fishing Policy of 1991, in the wake of agitation launched by traditional fishermen against that policy of the Government. The Government constituted a Review Committee which submitted its report on 8th February, 1996. The recommendations included cancellation of existing approvals for Joint Venture, leasing etc. Subject to legal processes as may be required, it has been decided to accept all the recommendations of the Committee, in principle.

Power Tariff

884. SHRIMATI SUSHMA SWARAJ : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Union Government has been drawn to the newsitem captioned "Centre firm on power tariff revision" in the 'Hindustan Times' dated November 6, 1996;

(b) if so, the details thereof;

(c) whether the Union Government have decided to curtail the annual plan funds of those State Electricity Boards who are not revising the rates of electricity;

(d) if so, the details thereof;

(e) whether the Union Government have issued directives to the State Governments in this regard; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) The Government has undertaken detailed consultations with State Governments to prepare a National Action Plan for the power sector which interalia, covers the issue of tariff rationalisation.

(c) No, Sir.

(d) Does not arise.

(e) No, Sir.

(f) Does not arise.

LPG Distributors

885. SHRI S.D.N.R. WADIYAR : Will the PRIME MINISTER be pleased to state :

(a) the total number of LPG distributors in the country;

(b) the number of them in Southern Region;

(c) whether the LPG Distributors Federation (Southern Region) have been demanding regular supply of LPG and enhancing the commission; and

(d) if so, the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) and (b) As on 1.10.1995, 5305 LPG distributorships were in operation all over the country. Out of the above 1323 LPG distributorships were functioning in Southern Region.

(c) and (d) A committee has been constituted to examine the demands raised by the Dealers/distributors for revision of the commission.